

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-06-2024 AT 10:30 AM**

**CP(IB) No. 13/7/HDB/2020  
AND  
IA(IBC) 129/2021, IA (IBC) 514/2024 in IA(IBC) 129/2021, IA (IBC) 1175/2024  
in IA 514/2024 in IA 129/2021 & IA (IBC) 1176/2024 in IA 514/2024 in IA  
129/2021 in CP(IB) No. 13/7/HDB/2020  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

...Financial Creditor

**AND**

Simhapuri Energy Ltd

...Corporate Debtor

**CORAM:-**

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

**ORDER**

**IA(IBC) 129/2021, IA (IBC) 514/2024 in IA(IBC) 129/2021, IA (IBC) 1175/2024 in  
IA 514/2024 in IA 129/2021 & IA (IBC) 1176/2024 in IA 514/2024 in IA 129/2021**

Due to power grid network break down, the hearing could not be conducted.

For compliance, matter adjourned to 19.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**